



2026:AHC:14655

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 536 of 2026

Ramnath @ Ramnath Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Devottam Pandey

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Order dated 19.07.2018 passed by the Respondent No.3 is under challenge.
2. After some arguments, a prayer has been made by the counsel for the petitioner to dismiss the present petition as not pressed with liberty to the petitioner to file a fresh petition with better averments and documents.
3. Prayer is allowed.
4. Accordingly, the writ petition is dismissed as not pressed with liberty as prayed.
5. Office is directed to return the certified copy of order which is appended along-with the petition to the learned counsel for the petitioner, after keeping the photocopy of the same.

(Prakash Padia,J.)

January 21, 2026

Swati